

and the other Boards should aim at achieving the second phase within three to five years of their achieving the first phase

- (iii) As a general rule, the Boards should supply power only at rates which provide for operation and maintenance costs, depreciation and interest charges. However, in regard to rate of supply of power to energy-intensive industries, the Committee recommends that the different views expressed in regard to the principles to be followed may be placed before the Government of India for their consideration. Expert advice regarding the principles to be adopted in fixing concessional rates of supply might be made available by the Government of India when requested

(b) The recommendations No. (i) and (ii) above were examined and accepted as under

In view of the large investments in the electricity supply industry and of the need to maximise the returns from such investments, the Government of India are of the view that the rate of return recommended by the Committee should be regarded as the minimum which should be achieved and that every effort should be made to obtain better returns. It is also necessary to accelerate the return on these investments in order to augment resources for new investments in the industry. The Government of India consider that it should be possible to attain this objective in a period shorter than that recommended by the Committee and that all efforts should be made to achieve this

Recommendation No. (iii) was accepted as under:—

It is considered that the Boards should supply power normally

at rates not lower than those which provide for operation and maintenance cost, depreciation and interest charges and some margin of profit. In regard to the rate of supply of power to electro-chemical and metallurgical industries, the profit margin might be reduced to a suitable level, but in any case the rate should not be lower than what can meet the cost of operation, maintenance and depreciation and interest charges.

(c) The above decisions have been communicated to all State Governments/State Electricity Boards for necessary action.

Resuscitation Centres at Maulana Azad Medical College and Irwin Hospital

6279. Shri Parthasarathy: Will the Minister of Health and Family Planning be pleased to state the progress made so far in the matter of setting up of "Resuscitation Centres" at Maulana Azad Medical College and Irwin Hospital under the Indo-Soviet Collaboration after the official announcement in this regard in April, 1986?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): The proposal to start a resuscitation centre at the Irwin Hospital could not be taken up due to financial limitations

Damage to Trombay Fertiliser Factory

6280. Shri George Fernandes:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Shri Ram Sewak Yadav:

Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Unstarred Question No. 4050 on the 29th June, 1987 and state—

(a) whether any damage has been caused to the plant and machinery of